

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 2**

**IA(I.B.C)/1222(CH)2023**

**IA(I.B.C)/1841(CH)2023**

**And**

**CP (IB) No.180/Chd/Pb/2022**

**Priority (P.B)**

**Part Heard Matter**

**IN THE MATTER OF:**

**Uv Asset Reconstruction Company  
Limited**

**...Petitioner-Financial Creditor**

**Versus**

**Majestic Hotels Limited**

**...Respondent Corporate Debtor**

**Under Section: 7,60(5) IBC 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Dhruv Divan, Mr. Vipul Joshi and Mr.  
Prashant Kapila, Advocates

**For the Respondent** : Mr. Aalok Jagga and Mr. APS Madaan, Advocates

**ORDER**

Heard the submissions made by the counsel appearing on behalf of the petitioner-Financial Creditor as well as counsel for the respondent-Corporate Debtor.

The counsel for both the parties has submitted that the matter has already been part-heard by the previous Bench. Since the coram has been changed this matter needs to be heard by the existing coram i.e. Bench comprising Dr. PSN Prasad, Hon'ble Member (Judicial) & Mr. Satya Ranjan Prasad, Hon'ble Member (Technical).

Therefore, with the consent of counsels for both the parties, matter now stand posted to 29.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**